

Statement

1. On 2. 11. 1970 some miscreants entered in 3rd class compartment of 523/Dn. passenger train at Orchha station and looted passenger's property worth Rs. 500/- consisting of cash, watch, books and woolen cloths and fled away by pulling the alarm chain at Outer Signal of Orchha station. Government Railway Police, Satna registered the case under section 395 IPC which is under investigation. Neither arrest nor recovery of any property has been made so far.

2. On 28. 2. 1971 the Guard of 357/Dn. Passenger train was stabbed and thrown out of brakevan at 'B' cabin of Bijoli station and the miscreants fled away after making unsuccessful attempt to loot cash from the cash safe kept in Brakevan. Government Railway police, Jhansi registered the case under section 393/308 and 324 IPC. Four out-siders were arrested and the case against them is pending in the court.

3. On 14. 2. 1971 N/30 goods train was attacked by criminals at Birlanagar station. They removed 7 bags bajra worth Rs. 500/-. Railway Protection Force staff rushed to the spot when the miscreants ran away after a scuffle with one Rakshak who received some minor injuries. Civil Police, Maharajpura registered the case under section 353 and 307 IPC. No arrest has been made so far.

**Enquiry Commission to Inquire into
Complaints about Jaldhaka Hydel
Project, North Bengal**

7407. SHRI DINESH JOARDER : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the Enquiry Commission set up by the West Bengal Government to enquire into the complaints about the Jaldhaka Hydel Project of North Bengal have found the Central Water and Power Commission and the Member (Design) incharge responsible for wasting public fund and for the failure of the Project ;

(b) if so, whether any action has been taken by Government against the officials concerned ; and

(c) if not, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) : (a) No, Sir, the Commission did not hold any single authority or single officer responsible in this regard.

(b) and (c). Does not arise. The Commission report has not yet been examined by the State Government. The Government of India was also not consulted at the time of appointment of the Commission. It is, therefore, felt that a high power Committee could have to review the report of the Commission before Government of India can come to any conclusion.

Increase in Coal Price

7408. SHRI P. GANGADEB :
SHRI S. M. KRISHNA :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the demand of the coal industry for increase in coal price has been rejected by the Bureau of Industrial Cost and Prices ;

(b) whether the said Bureau had suggested a cut in coal price ;

(c) whether Government have examined the report of the said Bureau ; and

(d) if so, the decision taken by Government in this regard ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) The Bureau of Industrial Costs and Prices, while not accepting the demand for a general increase in the price of coal, has recommended some increases wherever considered due.

(b) The Bureau has also suggested some reduction in the prices of certain grades of coal.

(c) Yes.

(d) The Bureau's recommendations in respect of price increases have been accepted. In other cases, Government have decided that existing prices should continue.